

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court – I

SERVICE TAX APPEAL No. 2618 of 2010

*(Arising out of Order-in-Appeal No. 11&12/2010 (H-III)ST, dated 22.06.2010 passed by
Commissioner (Appeals-III) Customs, Central Excise & Service Tax, Hyderabad)*

S.R. Communication Systems

..

APPELLANT

C-12, Electronic Complex,
Kushaiguda,
HYDERABAD – 500 062.

Vs.

**Commissioner of Customs,
Central Excise & Service Tax, Hyderabad-III,**

..

RESPONDENT

L.B. Stadium Road, Basheerbagh,
HYDERABAD – 500 004.

APPEARANCE:

None for the appellant.

Shri A. Rangadham, Superintendent/AR for the respondent

CORAM: HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30309/2020

DATE OF HEARING: 24.01.2020

DATE OF DECISION: 24.01.2020

[ORDER PER: DR. D.M. MISRA)

1. The appellant has filed application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and produced copy of the Acknowledgement.
2. Accordingly, in terms of Section 127 (6) of the Finance (No.2) Act, 2019, the above appeal is deemed to have been withdrawn.

3. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
(MEMBER (JUDICIAL))

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

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